GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:4144 ANSWERED ON:19.02.2014 FACILITIES TO STAFF

Bhadana Shri Avtar Singh;Bhagora Shri Tarachand;Gulshan Smt. Paramjit Kaur;Meena Shri Raghuvir Singh;Rajukhedi Shri Gajendra Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the details of facilities provided to staff working on co-terminus basis with the Union Ministers, Chairmen of various commissions and several constitutional posts as per guidelines issued by DoPT;
- (b) whether certain violations on the guidelines is noticed by the Government in some sub-ordinate commissions and several Ministries including the Ministry of Social Justice and Empowerment; and
- (c) if so, the details thereof and the action taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) to (c) This Department has not issued any guidelines regarding facilities to be provided to the staff working on co-terminus basis with the Union Ministers, Chairmen of various commissions and several constitutional posts. As such, no issue relating to violation has been pointed out by the Ministries/Departments. This Department has issued instructions/guidelines with regard to nomenclature of posts attached to personal staff of Ministers, skill/educational qualification, character and antecedent verification etc. only. The entitlement of functionaries having status of Ministers, but are not Members of the Union Council of Ministers, is to be determined by concerned administrative Ministry/Department on the basis of actual work load and in consultation with Ministry of Finance.